

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH

EXCISE APPEAL NO. 2143 OF 2012

(Arising out of Order-in-Original No. 24/COMMR/MRT-I/2012 dated 30.04.2012
passed by Commissioner of Central Excise, Meerut-I)

M/s. Mahindra and Mahindra Limited**Appellant**
(Auto Division), Haridwar

VERSUS

Commissioner, Central Excise,**Respondent**
Meerut-I

APPEARANCE:

Shri Shantanu Kumar, Advocate of the Appellant
Shri B.K.Jain, Authorised Representative for the Respondent

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION: March 25, 2021

FINAL ORDER NO. 70168 / 2021

JUSTICE DILIP GUPTA

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The application, if any, stands disposed of.

(Dictated & pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

ARCHANA